GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1757 ANSWERED ON:04.12.2012 POLICE REFORMS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Bapurao Shri Khatgaonkar Patil Bhaskarrao;Chaudhary Shri Jayant;Dharmshi Shri Babar Gajanan;Gaikwad Shri Eknath Mahadeo;Ganeshamurthi Shri A.;Naik Dr. Sanjeev Ganesh;Paranjpe Shri Anand Prakash;Singh Shri Radha Mohan;Sule Supriya

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has formulated a plan to separate investigation from law and order functions of the police;

(b) if so, the details thereof and the action plan of the Union Government in this regard;

(c) whether the Union Government and the Supreme Court had issued any directive to the State Governments to implement the recommendations made by the Administrative Reforms Commission (ARC) 2007 on police reforms; and

(d) if so, the details thereof and the action taken by the State Governments for implementation of those recommendations, Statewise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): A Review Committee was constituted by the Ministry of Home Affairs in December, 2004 to review the status of implementation of various recommendations on police reforms made by several Committees/Commission. The Committee shortlisted 49 recommendations from out of the recommendations of the previous Committees/Commission on Police Reforms as being crucial to the process of transforming the police into a professionally competent and service oriented organization. One of the recommendations of the Review Committee was relating to 'Separation of Investigation Police from Law and Order Police'. The Review Committee submitted its report in March, 2005. The said recommendations were sent to the State Governments / U.T.s for implementation.

(c) & (d): The Supreme Court of India in its judgement dated 22.09.2006 in Writ Petition (Civil) No. 310 of 1996 – Prakash Singh and others Vs. Union of India and Others had issued several directions to the States, UTs and the Central Government on police reforms prior to the Administrative Reforms Commission (ARC) recommendations. A copy of the Supreme Court judgement was forwarded to all State Governments/U.T.s for consideration and appropriate action. The matter is under consideration of the Supreme Court.

Recommendations made by the ARC on police reforms have already been covered in the recommendations of the Review Committee on police reforms and in the directions of the Hon'ble Supreme Court of India and the Union of India have already taken substantial action on the same.

'Police' being a State subject as per the 7th Schedule to the Constitution of India, it is for the concerned State Governments/UTs to implement the recommendations on various police reforms measures. The Central Government can at best persuade the States from time to time to bring the requisite reforms in the police administration.